

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH: HYDERABAD**

OA.No./20/309/2013
Dated: 25/10/2018

BETWEEN:

1. Ch. Prasad, S/o. Yacob,
Aged about 58 years,
Occ: Special Trackman,
Engineering Department,
Gudivada, Vijayawada Division,
R/o. D.No.4-13, Sivalayam Street,
Uppaluru Post, Kankipadu Mandal,
Krishna District – 521 151.
2. Ch. Maharaju, S/o. Ch. Prasad,
Aged about 20 years,
Occ: Unemployee,
R/o. D.No.4-13, Sivalayam Street,
Uppaluru Post, Kankipadu Mandal,
Krishna District – 521 151.

..... Applicants

AND

1. The Union of India,
Ministry of Railways rep. by its
Deputy Director, Estt. (P&A)II,
Railway Board,
Rail Bhavan, New Delhi – 110 001.
2. The Secretary (E), Railway Board,
Rail Bhavan, New Delhi – 110 001.
3. The South Central Railway,
Secunderabad rep. by its
General Manager, Rail Nilayam,
Secunderabad – 500 003.
4. The Sr. Divisional Personnel Officer,
South Central Railway, Vijayawada Division,
Vijayawada – 521 001, Krishna District.

..... Respondents

Counsel for the Applicant : Mrs. Siva Kumari, Advocate
Counsel for the Respondents : Mr. M. Brahma Reddy, SC for Rlys.

CORAM

Hon'ble Mr. B.V. Sudhakar, Admin. Member
Hon'ble Mr. Swarup Kumar Mishra, Judicial Member

ORAL ORDER
{Per Hon'ble Mr. B.V. Sudhakar, Admin. Member}

Counsel for the Respondents present.

2. No representation for the applicant even though the matter is listed under the caption for dismissal. The OA is therefore, dismissed for non-prosecution. No costs.

(SWARUP KUMAR MISHRA)
JUDL MEMBER

(B.V.SUDHAKAR)
ADMN. MEMBER

Dated the 25th October, 2018
(Dictated in the Open Court)

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